

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

REVIEW PETITION NO.: 8/96 IN O.A. NO.: 92/93.

Dated, this 28/2, the August day of 1996.

CORAM : HON'BLE SHRI B. S. HEGDE, MEMBER (J).
HON'BLE SHRI M. R. KOLHATKAR, MEMBER (A).

Shri M. K. Dahat ... Applicant
Versus
Union Of India & Others ... Respondents.

Tribunal's order by circulation :

The applicant has filed this Review Petition against the judgement dated 14.03.1996. He challenged the termination order in the O.A. stating that this termination was without giving any opportunity of hearing, etc. His service was terminated on account of suppression of material facts that at the time of appointment he declared that no criminal case is pending nor he was arrested/ prosecuted. However, on enquiry by the respondents it was found that the applicant was arrested before the date of appointment in Criminal case No. 181/82 which was pending against him. That itself is a disqualification for Government service and does not warrant any further opportunity.

2. In the result, we do not find any merit in the R.P. and the same is dismissed.

M. R. Kolhatkar
(M. R. KOLHATKAR)
MEMBER (A).

B. S. Hegde
(B. S. HEGDE)
MEMBER (J).